1	2	3	4	5	6	7
21.	West Bengal	125	153	2,168.21	542.72	1,44,016
	SUB-TOTAL	3,639	3,141	22,614.75	6,407.26	14,36,586
	North-East States					
22.	Arunachal Pradesh	29	5	78.44	56.61	1,606
23.	Assam	97	8	365.10	-	24,340
24.	Manipur	28	9	145.88	18.54	9,725
25.	Meghalaya	10	2	0.48	0.19	32
26.	Mizoram	23	9	163.78	15.69	10,428
27.	Nagaland	23	13	229.25	76.77	13,559
28.	Sikkim	8	-	-	-	-
29.	Tripura	20	24	721.36	317.31	45,901
	SUB-TOTAL	238	70	1,704.29	485.12	1,05,591
	Union Territories					
30.	Andaman and Nicobar Islands (UT)	1	-	-	-	-
31.	Chandigarh (UT)	1	-	-	-	-
32.	Dadra and Nagar Haveli (UT)	1	-	-	-	-
33.	Daman and Diu (UT)	2	1	0.72	-	48
34.	Delhi (UT)*	-	-	-	-	
35.	Lakshadweep (UT)*	-	-	-	-	
36.	Puducherry (UT)	6	2	10.80	4.32	720
	SUB-TOTAL	11	3	11.52	4.32	768
	GRAND TOTAL	3,888	3,214	24,330.56	6,896.70	15,42,945

* MoA not signed.

Source: Monitoring Division-MoHUPA

Dilutoin of Real Estate Act by States

824. SHRI AJAY SANCHETI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Central legislation meant to regulate the real estate sector enacted in May, 2016 has been diluted by certain States;

(b) if so, the details of rules notified under the Real Estate (Regulation and Development) Act;

(c) how far these rules have been modified to benefit the real estate developers rather than home buyers by certain States including Maharashtra; and

(d) what corrective steps have, so far, been taken by Government for the protection of home buyers and to penalise errant builders and not vice versa?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) to (d) The Ministry has received representations from consumer groups that in the Rules formulated under the Real Estate (Regulation and Development) Act, 2016, some States have reportedly diluted key provisions of the Act to favour builders.

The Rules that have been notified by the States, have been forwarded to the Committee on Subordinate Legislation of the Rajya Sabha and the Lok Sabha for examination.

The Ministry had convened a meeting of State and Union Territory officials on 17th January, 2017 to apprise them about the provisions of the Act. During this meeting they were also informed that the Rules cannot be ultra-vires the Act. The Ministry also apprised the participants about the Rules made by the Ministry for the Union Territories without Legislature, for which it is the 'appropriate Government'. In addition, a set of Frequently Asked Questions (FAQs) on the Act was circulated to the said officials.

Housing for socially and Economically Weaker Sections

825. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government is planning to implement any policies or programmes to guarantee affordable housing to socially and Economically Weaker Sections;

(b) if so, the details of the targets proposed and achieved thereunder; and

(c) the details of funds allocated, released and spent, so far, thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) to (c) In pursuance of the